

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

IA No.62560 OF 2024

IN

CIVIL APPEAL NO.2104 OF 2024

MAHARASHTRA STATE POWER GENERATION
COMPANY LIMITED

... APPELLANT(S)

VS.

RINCHIN & ORS.

... RESPONDENT(S)

O R D E R

Interlocutory Application No.62560 of 2024 has been filed seeking withdrawal of the Civil Appeal.

The application is allowed and the civil appeal is disposed of as withdrawn by keeping the other remedies of the appellant open in accordance with law.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
March 15, 2024.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2104/2024

MAHARASHTRA STATE POWER GENERATION COMPANY LIMITED Appellant(s)

VERSUS

RINCHIN & ORS.

Respondent(s)

(Only I.A. no. 62560 of 2024 is listed.

IA No. 62560/2024 - WITHDRAWAL OF CASE / APPLICATION)

Date : 15-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Ms. Aanchal Mullick, Adv.
Mr. Arshit Anand, Adv.
Ms. Vidisha Swarup, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s)

Ms. Pyoli, AOR

Mr. Abhinay, AOR
Ms. Deeksha Prakash, Adv.
Ms. Kirti Vyas, Adv.
Mr. Pooran Chand Roy, Adv.
Ms. Parul Khurana, Adv.Mr. Prashant Singh, AOR
Mrs. Prerna Dhall, Adv.
Mr. Piyush Yadav, Adv.

UPON hearing the counsel the Court made the following

O R D E R

IA No.62560/2024 is allowed and the civil appeal is
disposed of as withdrawn in terms of the signed order.(ANITA MALHOTRA)
AR-CUM-PS(AVGV RAMU)
COURT MASTER

(Signed order is placed on the file.)